

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**

**ITEM No.05
CP(IB) No.100/BB/2022**

IN THE MATTER OF:

Mr. Appojigowda Sathisha ... Petitioner
Vs. ...
M/s. Dr. Shetty New Medical Centre Pvt. Ltd. ... Respondent

Order U/s.9 of the I&B Code, 2016

Order delivered on 09.06.2022

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Mr. Srikanta Datta, Proxy Adv.
For the Respondent : --

ORDER

1. Heard Mr. Srikanta Datta, learned Proxy Counsel appearing for Mr. Vijaynarayan who is the Counsel on record for the Petitioner.
2. When this matter is taken up for hearing, the learned Proxy Counsel for the Petitioner submits that he has filed a memo vide Diary No.2479 dated 08.06.2022 seeking to withdraw the CP with a liberty to file a fresh CP, if necessary, in accordance with law.
3. The learned Proxy Counsel further submits that he is instructed by the Petitioner to withdraw the CP and accordingly filed a memo.
4. In the circumstances and in view of the memo filed for seeking withdrawal of the CP, the instant CP is **dismissed as withdrawn**, with the liberty, as aforesaid.

—sd—

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

—sd—

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**